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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 9508/2019 & CM.APPL 39121/2019(stay)  
R. L. BHATIA AND ORS. .... Petitioners  
Through Petitioner no.1 in person.

versus

THE CHAIRMAN, INSOLVENCY AND BANKRUPTCY BOARD OF  
INDIA AND ORS. .... Respondents  
Through Mr. Jagjit Singh and Mr. Preet Singh,  
Advocates for IBBI.  
Mr. Tanvi Grover and Mr. Mandavi  
Bhargava, Advocates for respondent no.3.

**CORAM:**

**HON'BLE MR. JUSTICE G.S.SISTANI**  
**HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

**ORDER**

% **12.12.2019**

Mr. Bhatia who appears in person submits that in case interim protection is not granted, the petitioners would be struck off from the roll and they will not be able to act as Insolvency Professionals.

Notice was issued on 02.09.2019. Reply has not been filed by the respondents. Mr. Jagjit Singh, learned counsel for respondent No.1 submits that the reply would be filed within three days from today. In the absence of any reply being filed, we are unable to hear the matter.

List on 30.03.2020.

In the meanwhile, any action of the respondents in relation to the petitioners would be subject to the final orders passed by this Court.

**G.S.SISTANI, J**

**ANUP JAIRAM BHAMBHANI, J**

**DECEMBER 12, 2019/pst /**